



**OFFICIAL MEMORANDUM**

Sub: Courts & Judges – COVID-19 Pandemic – Functioning of Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry – Further directions issued.

Ref: High Court's Official Memorandum in R.O.C.No.41440-A/2021/C3, dated 26.04.2021, 17.05.2021, 28.05.2021, 10.06.2021 and 22.06.2021.

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In furtherance to the directions issued in High Court's Official Memorandum dated 22.06.2021, as ordered, it is directed that the present mode of functioning of Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry shall continue till 18.07.2021, subject to the following modifications:-

1. No witness shall be examined on physical mode till 18.07.2021.
2. Bar Associations and canteens shall remain closed until further orders. However, to sanitise and to provide access to papers for the Lawyers, the Bar Associations may be opened for four hours on Saturdays i.e., on 10.07.2021 & 17.07.2021.

The situation will be reviewed on 15.07.2021 (Thursday) for further directions.

HIGH COURT, MADRAS  
DATE: 02.07.2021

Sd/-P.DHANABAL  
REGISTRAR GENERAL